

[English]

**SHRI BALGOPAL MISHRA:** My question is something different.

[Translation]

**SHRI NATHU RAM MIRDHA:** You are talking about agro-climatic centres. These centres I.C.A.R. or other seed distribution centres have been set up as per the need of the respective area. The research is being conducted as to what type of seed is suitable for a particular area and fundamental seeds are being prepared. It is not a new thing that type of work is being done in Agro-climatic centres.

#### **Slaughter House at Ivri Izzat Nagar**

\*617. **SHRISANTOSH KUMAR GANGWAR:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Veterinary Research Institute, Izzat Nagar is considering to open a slaughter house in collaboration with a firm;

(b) if so, the details thereof; and

(c) the reasons for opening this slaughter house?

[English]

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) No, Sir.

(b) Question does not arise.

(c) Question does not arise.

[Translation]

**SHRI SANTOSH KUMAR GANGWAR:** Mr. Speaker, Sir, the reply given to my question leaves no scope to say anything further in the matter. What can I say now? I.V.R.I. is a reputed institute not only of India but also of the world. About two dozen memorandam

have so far been given to the Minister concerned about the state of affairs prevailing in the Institute for the last five years. There is not one charge but as many as 20 to 25 charges have been levelled. I raised this question earlier also but everytime I got the reply that the question of slaughter house did not arise. I have the minutes of the meeting in which it was decided to open slaughter house. It has the signature of Mr. Alana who processed it. Now the reply comes in one line that there is nothing like that. I would like to say that either my documents are wrong or the reply given to me is incorrect. I would again like to know from the hon. Minister in reference to his reply as to whether any discussion was held or any move was made during the last two years in the matter?

**SHRI NATHU RAM MIRDHA:** Mr. Speaker, Sir, the hon. Member has asked whether any move was ever made in the matter. I would like to say that an effort was made to open a slaughter house in Izzat Nagar to process and pack buffalo meat scientifically. He referred to I.V.R.I. In this regard I would like to submit that a company approached the authorities of the University to set up a meat processing factory there in collaboration with them. They were also ready to provide funds and undertake the work. As stated earlier, Izzat Nagar is famous all over the world for its veterinary research. The officers of that centre were thinking to set up a slaughter house for buffaloes in collaboration with that company. That is why meetings were held and ultimately a decision was taken not to set up any slaughter house. That is why I replied the question in the negative. There is no use to raise old issues.

**SHRI SANTOSH KUMAR GANGWAR:** My second question is that a lot of things are being said about I.V.R.I. Mr. Rao, the Chairman of Q.I.D. has himself alleged and it is a fact that Shri Bhatt has made the institute as his fiefdom. I repeat allegation that Mr. Alana had given an illegal gratification of Rs. 2 lakh to Shri Bhatt for this purpose. My question is has C.B.I. conducted an enquiry into the affairs of the I.V.R.I. on the basis of previous complaints because Shri Bhatt has been

transferred from there and he obtained stay orders from the court. He wanted to suppress his misdeeds. Therefore, I would like to submit that an enquiry should be conducted to bring the facts to light and gain people's confidence.

**SHRI NATHU RAM MIRDHA:** Mr. Speaker, Sir, I have no information about those complaints and charges which the hon. Member has referred. Had he given notice of this question straight away, I would have given reply.

**SHRI RAJVEER SINGH:** Mr. Speaker, Sir, through you, I would like to submit to the hon. Minister that incidents of bungling and disputes have been taking place in IVRI for the last many years. Last time also I had submitted in the House that complaints to this effect had been received from Central Audit, and I had also urged the hon. Minister to clarify the issue during the zero hour. Will the hon. Minister kindly tell us whether the Government proposes to get the entire series of bungling investigated. Earlier, I had demanded that the cases be referred to the C.B.I. So, now, does the Government propose to refer the cases to the CBI for further investigation to find out the fact and settle the issues involved.

**SHRI NATHU RAM MIRDHA:** Mr. Speaker, Sir, had he asked the question straight away, I would have come prepared and replied to that accordingly. Now the question as he has put it is whether a slaughter House is being opened or not. And then he raises the point that Bhattji received money. I would like to point out that all these things are not related to the main question.

**SHRI RAJVEER SINGH:** I would like to know whether the matter would be got investigated by the CBI.

**MR. SPEAKER:** At the moment, the hon. Minister is not prepared.

....(Interruptions).....

**MR. SPEAKER:** When he is not seized

of all the relevant facts, how can he say that CBI would be investigating the case?

**SHRI RAJVEER SINGH:** Mr. Speaker, Sir, I want your protection. Through you, I had asked the hon. Minister to reply the question which has been raised here time and again. Is he ready to hold an investigation to unearth the facts. What preparations are required to be made for the same?

**SHRI NATHU RAM MIRDHA:** I am not afraid of holding any enquiry. But unless I have got all the relevant facts with me, how can I hold out an assurance in this regard.

**SHRI RAJVEER SINGH:** The hon. Minister must be having at least that much of information. Because he is replying on behalf of the Minister of Agriculture.

**MR. SPEAKER:** Please sit down, I have not allowed you.

**SHRI VASANT SATHE:** Mr. Speaker, Sir, on one side, there is Indian Veterinary Research Institute and on the other there are a large number of slaughter houses at various places and in the cities like Bombay, Calcutta etc. where animals are butchered mercilessly. People know that cattle of good breed which have not outlived their utility for agricultural purposes, are taken there and butchered. Sir, even oxen of very good breed are taken there and first crippled by chopping off their legs so as to get them declared as unutilisable and then under the relevant rules they are sold to the slaughter house. So that is the way animals are being slaughtered mercilessly just for earning foreign exchange. Everybody knows that animals, which are extremely useful for agriculture, are slaughtered there. Through you, I would like to know from the hon. Minister whether any research has been conducted by the Institute situated in Izzat Nagar to save the oxen of good breed, and if so what conclusions they have arrived at and what steps are proposed to be taken to save the animals of fine breed from being slaughtered.

**SHRI NATHU RAM MIRDHA:** Mr.

Speaker, Sir, I am very much impressed by the sense of compassion of Shri Sathe for the animals. I agree that animals of good breed should be protected and should not be taken to the slaughter House. No doubt a number of organisations in the country have been busy with the work of protection of animals and arousing the same feeling among the general public... (*Interruptions*)... Now the Institute situated in Izzat Nagar has been busy with the research work to find out as to how to improve the breed of the animals, what are the main diseases which affect them, how they can be protected against these diseases, what nutrients should be given to them in their food and whether other eatables should be given to them in their food and whether other eatables should be given to them for the improvement of their genetic quality and breed. That is the basic function of that Institute. Even the policy of the Government seeks to protect animals of fine breed from being taken to the slaughter house. But certain evil person violate the provisions of law and cut off heating limbs of good animals to sell them to the slaughter house. Here they may escape the punishment from a court of law but they will have to face the wrath of God. I agree that this is being practised on a large scale in the country.

[*English*]

DR. ASIM BALA: Sir, export of meat is a foreign exchange earner. It is earning more than approximately Rs. 100 crores of foreign exchange. I would like to know whether the slaughter houses are going to be opened in other States also as people require hygienic and clean meat.

[*Translation*]

SHRI NATHU RAM MIRDHA: Mr. Speaker, Sir, the issue of opening a slaughter house is altogether a different issue. It requires several things to be taken into consideration. For example, the slaughter house should be based on scientific lines, the animals should be slaughtered without

pain and their organs should be separated in such a way that they may fetch an attractive amount of foreign exchange. That is our policy. However, people have objections to the slaughtering of some particular animals at a few places. On the whole the slaughter house should function on scientific lines and all the animals be it a goat, lamb, buffalo or a bison should be slaughtered in a scientific way i.e. without causing any pain to the animal. Meat should be packed properly and disposed quickly whether it is to be sent outside the country or to be sold here to the local consumers.

MR. SPEAKER: Question No. 618. Shri Samarendra Kundu. (Absent)

SHRI HARISH RAWAT: Sir, this is a very important question. It appears that Kundu Sahib has deliberately absented himself because the hon. Minister of Home Affairs is not here.

MR. SPEAKER: No, that is not the reason.

#### **Relief and Rehabilitation of Bhagalpur Riot Victims**

\*619. SHRI RAMESHWAR PRASAD: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 29th March, 1990 to Starred Question No. 266 regarding Assistance to Bhagalpur riot victims and state:

(a) whether the total amount of relief and ex-gratia given to riot-affected people of Bhagalpur is found adequate and satisfying; and

(b) if so, the number of people who have got relief or who have been rehabilitated and the number of damaged houses which will be reconstructed or get repaired?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). A statement is laid on the Table of the House.